

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board Of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016.]

**FOR THE ATTENTION OF THE CREDITORS OF M/S VELNIK INDIA LIMITED**

RELEVANT PARTICULARS		
1	Name Of Corporate Debtor	<b>M/S VELNIK INDIA LIMITED</b>
2	Date Of Incorporation Of Corporate Debtor	11/08/2017
3	Authority Under Which Corporate Debtor Is Incorporated/Registered	Registrar of Companies (Jaipur) Under Companies Act, 2013
4	Corporate Identification Number/ Limited Liabilities Identification Number Of Corporate Debtor	CIN: U24100RJ2017PLC058778
5	Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor	<ul style="list-style-type: none"> <li>• E-10, Krishi Mandi, Sojat City, Sojat Pali 306104, RJ IN</li> <li>• Khasra Nos. 516-517, Near Dutt Cold Storage, Bijalpur, Indore, Madhya Pradesh 452012</li> <li>• 262,269 to 275, 276/1,290,291/1/4 Kalab Kalan Road Dholi Magri Choraha, Kalakot, Tehsil-Raipur, Pali 306304, RJ IN</li> <li>• S-1 &amp; S-2, Takshashila Parisar, A.B. Road, Near Rajendra Nagar PS, Indore-452012 (MP)</li> </ul>
6	URL of Website	<a href="https://velnik.com">https://velnik.com</a>
7	Insolvency Commencement Date In Respect Of Corporate Debtor	16/11/2022 (Hon NCLT Order received on dated 18/11/2022)
8	Estimated Date Of Closure Of Insolvency Resolution Process	15/05/2023
9	Name, and the registration number of insolvency Professional acting as interim resolution professional	<b>CA KAILASH THANMAL SHAH</b> (IP Reg. No.: IBBI/IPA-001/IP-00267/2017- 2018/10511)
10	Address and email id of Interim Resolution Professional, as registered with the Board	505, 21st Century Business Centre, Near World Trade Centre, Ring Road, Surat-395002 Email: ipktshah@gmail.com
11	Address and e-mail to be used for correspondence with the interim resolution professional	505, 21st Century Business Centre, Near World Trade Centre, Ring Road, Surat-395002 Email: cirp.velnik@gmail.com
12	Last Date For Submission Of Claims	30/11/2022 (order received by IRP on 18/11/2022 )
13	Classes of creditors, if any, under clause (v) of sub-section (6A) of section 21, ascertained by the interim resolution professional.	Not Applicable
14	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class).	Not Applicable
15	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the Corporate Debtor **M/s VELNIK INDIA LIMITED** on 16/11/2022.

The creditors of **M/s VELNIK INDIA LIMITED** are hereby called upon to submit their claims with proof on or before 30/11/2022 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

**Submission of false or misleading proof of claims shall attract penalties.**

Date: 19/11/2022

Place: Surat

**CA KAILASH THANMAL SHAH**

IBBI Reg. No.: IBBI/IPA-001/IP-00267/2017- 2018/10511

AFA valid upto: 31/12/2022

Interim Resolution Professional

In the matter of VELNIK INDIA LIMITED

Cell No. 9824150365